

**SC No. 29015/2016**

**FIR No:182/2016**

**PS Civil Lines**

**State Vs. Kasim Sheikh**

**01.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Kasim Sheikh not produced from J.C.

The matter was lastly listed on 26.02.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for prosecution evidence. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 27.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**01.09.2020**

**SC No. 759/2019**

**FIR No: 131/2018**

**State Vs. Chatar Pal @ Sanju & anr.**

**01.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused persons not produced from J.C.

The matter was lastly listed on 16.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 21.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**01.09.2020**

**CA No. 14/2020**

**Danish Vs. State**

**01.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: None for appellant.

Sh. Pawan Kumar, Ld. APP for the State/respondent.

The matter was lastly listed on 11.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for arguments on appeal. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf appellant, therefore, matter stands adjourned for purpose fixed on 24.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**01.09.2020**

**CA No. 86/2020**

**Vinay Kumar Gupta Vs. Sudhama Prasad Gupta & ors.**

**01.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present:           None for appellant.

The matter was lastly listed on 05.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for further proceedings. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of appellant, therefore, matter stands adjourned for purpose fixed on 25.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**01.09.2020**

**SC No. 498/2019**

**FIR No: 15/2019**

**PS I.P. Estate**

**State Vs. Vinay**

**01.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Vinay is on interim bail vide order dated 12.06.2020 but he is not present today.

The matter was lastly listed on 05.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 26.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**01.09.2020**

**SC No. 238/2018**

**FIR No:333/2017**

**PS Prashad Nagar**

**State Vs. Balkishan**

**01.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused on bail prior to lockdown period but he is not present today.

The matter was lastly listed on 21.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for prosecution evidence. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 28.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**01.09.2020**

**SC No. 28384/2016**

**FIR No: 55/2013**

**PS Chandni Mahal**

**State Vs. Nadeem & ors.**

**01.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused persons not produced from J.C.

The matter was lastly listed on 11.02.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for final arguments. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 28.10.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**01.09.2020**

**FIR No: 46/2017**

**PS Kashmere Gate**

**U/s 302 IPC**

**State Vs. Anil @ Peppe**

**01.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**This is application for grant of interim bail filed by the accused/applicant through Jail Superintendent concerned through Legal Aid.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Sh. Manish Sharma, Ld. Legal Aid Counsel for accused/applicant.

Reply already filed by IO Inspr. Anwar Khan.

Part arguments heard.

Put up for further arguments/clarification regarding previous interim bail application regarding present accused, if any, on 05.09.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**01.09.2020**



**FIR No: 302/15**

**PS Kashmere Gate**

**U/s 394/397/34 IPC**

**State Vs. Ram Kumar**

**01.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**This is application for grant of regular bail filed by the accused/applicant.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Sh. Manish Sharma, Ld. Legal Aid Counsel for accused/applicant.

Reply filed by IO through electronic mode. Copy of the same supplied to Ld. Legal Aid Counsel.

At request, put up for arguments/appropriate orders on 05.09.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**01.09.2020**

**CA No: 20/2020**

**Suraj @ Anurag Vs. State**

**01.09.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**File is taken up today on application for early hearing of appeal as well as application U/s 5 of Limitation Act r/w Section 151 CPC filed on behalf of applicant Suraj @ Anurag.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Sh. Satish Sansi, Ld. Counsel for accused/applicant.

Part arguments heard.

Due to some technical issue, application is adjourned for further arguments on 04.09.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**01.09.2020**